

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

Contempt APPLICATION NO. 15/98

OF 199

Applicant(s) *Steiprihi Kumar Mazumdar.*

Respondent(s) *Smt. Kiren Agarwal and ors.*

Advocate for Applicant(s) *Mr. A. Ahmed.*

Advocate for Respondent(s)

Notes of the Registry	Date	Order of the Tribunal
<p>The learned applicant Advocate has filed this Contempt petition & Court's proceeding non-compliance of judgment and order dtd. 21.4.98. Passed in OA. 185/98.</p> <p>Said before Hon'ble Court for further orders.</p> <p><i>Don't know</i> Section Officer. 9/6/99</p>	<p>9-6-99</p> <p>lm</p> <p>245 10/6/99</p> <p>12-7-99</p>	<p>Heard Mr.A.Ahmed learned counsel appearing on behalf of the petitioners.</p> <p>Issue notice to show cause as to why the contempt proceedings shall not be drawn up. Notice is returnable by 4 weeks.</p> <p>List on 12-7-99 for orders.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p> <p>Mr.B.C.Pathak, learned Addl.C.G.S.C. informs that the order has since been complied with. There is no representation on behalf of the petitioner. In view of the submission made by Mr.Pathak the Contempt Petition is closed.</p> <p><i>[Signature]</i> Member</p> <p><i>[Signature]</i> Vice-Chairman</p>

Notes of the Registry

Date

Order of the Tribunal

9.6.99

Service of notices prepared and sent to D. Section for issuing of the same to the respondents through speed post with A/D. as parties cost.

~~2d~~ Notice issued to the respondents vide D. No. 1983 to 1985 dtd. 9.6.99.

~~2d~~
10.6.99

21.7.99

Copies of the order have been sent to the d/sec. for issuing the same to the parties through Regd. with A/D.

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Issued vide d.no. 2411 to 2415 d. 22.7.99

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